

DIVISION BENCH

ITEM NO.110

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.11/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PRINCIPLE COMMISSIONER OF INCOME TAX, DEHRADUN, UK V/S R.K. MILL BOARD PVT. LTD. &ORS.
UNDER SECTION	252(1)/252(3) OF COMPANIES ACT, 2013 R/W RULE 87-A NCLT RULES

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan, Sr. S.C. : *For the Appellant*
NONE : *For the Res. No.2*
Sh. Krishna Dev Vyas, Adv. : *For the ROC/ Res. No.3*

ORDER

Ld. Counsels representing the parties are present physically.

- 1.** In this case, the notices were issued. Though there is an appearance on behalf of the respondent no.2 on 06.02.2024, however, there is no appearance since then, nor any reply has been filed.
- 2.** Let the last opportunity be granted to the respondent no.2 to make his appearance along with reply, failing which, appropriate order would be passed.
- 3.** ROC to also file the STK-7 along with the short report giving the details of grounds leading to striking off the name of the respondent company.
- 4.** Let the matter be adjourned for further hearing on 13th June, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

2nd May, 2024

Kavya Prakash Srivastava
(Stenographer)